

N.D.H.:23.10.2024

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 854/2024

**IN THE MATTER OF :**

SUMIT SAINI

...APPLICANT

VERSUS

DUNA PANELS PVT. LTD.

..RESPONDENT

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**Place:** New Delhi**Date:** 21.10.2024

FILED BY:

  
(GAURAV AGARWAL)

Advocate for Respondent No.1

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**REPLY/OBJECTION ON BEHALF OF THE RESPONDENT**  
**AGAINST THE DETAILED REPORT FILED BY THE**  
**HARYANA STATE POLLUTION CONTROL BOARD**

1. That by an order of this Tribunal dated 18.04.2024, HSPCB was directed to conduct an inspection and verify the factual compliance status qua all relevant aspects and to inform the Hon'ble Tribunal with the specific queries put to the HSPCB.
2. That the Respondent is Private Limited Company established in 2001 and has been engaged in the plywood industry and is amongst those 28 industries which were named in the order.
3. That it is incorrectly stated in the report of HSPCB that Respondent is generating fly ash. As the fuel used is wood waste hence it generates only wood ash which is approx. 35 kg depending upon the type of wood waste. The wood ash generated in the process is taken away by the local and farmers for filling and levelling purpose. Hence, the wood ash is disposed accordingly.

4. That as the wood ash generated is not usable by the Respondent herein, the same is stored in gunning bags said bags are thereafter, taken away by locals and farmers after due verification by the Respondents. However, as the same is not a separate product, separate/individual record is not kept of it's disposal to the locals.
5. That with respect to the nature and adequacy of plantation carried out it is submitted that the Respondents have planted approx. 350 trees/plants in the premises. The HSPCB is not correct in submitting in the report that adequate plantation is not done A copy of set of photographs from the unit dated NIL is **ANNEXURE R-1**.
6. That so far as the NOC from the State Ground Water Authority is concerned, the Respondents have the NOC valid up to 02.03.2024 and the renewal of the same was applied before the expiry of the earlier NOC. However, the said application is pending disposal and there is no objection/defect notified in the said application.
7. That the Respondent is a manufacturing unit engaged in the present industry since past more than 23 years. The Respondent has always complied and followed each and every rule and law scrupulously. However, the Respondents states that in the event any further direction, if any is passed by this Tribunal, Respondent shall be obliged to follow the same as well. It is lastly submitted that considering the fact of compliance by the Respondent and the fact that Respondent is a source of livelihood to huge section of society who are

directly and indirectly engaged with the Respondent, this Tribunal may be pleased to dismiss the O.A with heavy cost to the Applicant.

Praveen Chopra  
Director, Duna Panels  
Respondent

Through



**(GAURAV AGARWAL)**  
Advocate for Respondent No.1  
GRV LEGAL  
Advocates and Legal Consultants  
O-703, Aditya Mega City,  
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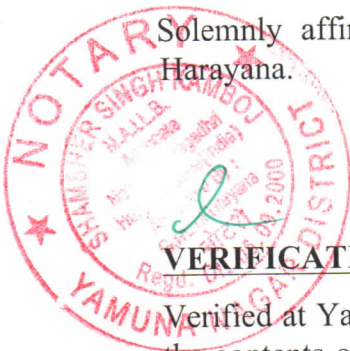
..RESPONDENT

**AFFIDAVIT**

I, PRAVEEN CHOPRA, aged about 33years, S/o Bimal Chopra, R/o House No. 306, Sawan Puri, Near Sapphire Hotel, Jagadhri, PO Yamunanagar, District Yamunanagar, Harayana 135001, do hereby state on solemn affirmation as under:

1. That the deponent is the Director of the Respondent in the present Original Application as such I am well conversant with the facts and circumstances of the present case and hence, competent to swear this affidavit.
2. That I have gone through the accompanying Reply from para 1 to 7 and say that the contents thereof are true and correct to the best of my knowledge and belief and I believe the same to be true.
3. That the Annexures R-1 to the reply are true copy of the photographs.

Solemnly affirmed on this 16 day of Oct, 2024 at Yamunanagar, Harayana.



*Praveen*


DEPONENT

**VERIFICATION**

Verified at Yamunanagar, Harayana on this 16 day of Oct, 2024 that the contents of my above affidavit are true and correct to my knowledge and no part of it is false and nothing material has been concealed therefrom.

*Praveen*

DEPONENT

.....ATTESTED  
  
 SHAMSHER SINGH KAMBOJ  
 16/10/24  
 M.A.L.B  
 Advocate  
 NOTARY JAGADHRI  
 YAMUNA NAGAR

**ANNEXURE R-1**

